

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF DIMENSION STEEL & ALLOYS PRIVATE LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	Dimension Steel & Alloys Private Limited
2.	Date of incorporation of corporate debtor	January 03, 2005
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27109WB2005PTC100957
5.	Address of the registered office and principal office (if any) of corporate debtor	25B, Camac Street, Camac Court, Flat No 6/B, Kolkata- 700016, West Bengal
6.	Insolvency commencement date in respect of corporate debtor	Date of order 18.10.2019 (Downloaded online on 19.10.2019)
7.	Estimated date of closure of insolvency resolution process	April 15, 2020 (180 days)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	<b>Meena Sureka</b> Regn. No.: IBBI/IPA-001/IP-P01422/2018-2019/12163
9.	Address and e-mail of the interim resolution professional, as registered with the Board	"Central Plaza", 6th Floor, Room No 'H' 41 B. B. Ganguly Street, Kolkata- 700012  Email: <a href="mailto:ipmeenasureka@gmail.com">ipmeenasureka@gmail.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	"Central Plaza", 6th Floor, Room No 'H' 41 B. B. Ganguly Street, Kolkata- 700012  Email: <a href="mailto:cirp.dsapl@gmail.com">cirp.dsapl@gmail.com</a>
11.	Last date for submission of claims	November 02, 2019
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Dimension Steel & Alloys Private Limited on 18 October 2019.

The creditors of Dimension Steel & Alloys Private Limited, are hereby called upon to submit their claims with proof on or before 2nd November, 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. [NA]

**Submission of false or misleading proofs of claim shall attract penalties.**

  
Name and Signature of Interim Resolution Professional  
Date and Place

: Meena Sureka  
: 19 October, 2019, Kolkata

